

(d) whether this has resulted in serious discontent among the employees?

The Minister of State in the Ministry of Defence (Shri B. K. Bhagat):

(a) Five employees of the two ordnance factories at Ambarnath have been removed, not dismissed, from service.

(b) Two of these are office bearers of the Ordnance Employees Union, Ambarnath, which is recognised.

(c) The punishment of removal followed convictions by a Magistrate under Sections 147 and 336 IPC. The convictions were confirmed in appeal by the Sessions Judge.

(d) The Appeals submitted by the individuals are under consideration. This Ministry is not aware of serious discontent among the employees.

Grants received by Press Institute of India

6528. Shri Umamahesh:
Shri Jyotirmoy Basu:
Shri Ganesh Ghosh:
Shri K. M. Abraham:
Shri Mohammad Ismail:

Will the Minister of Information and Broadcasting be pleased to state:

(a) the total amount of grants received by the Press Institute of India from the International Press Institute and the Asia Foundation during the last 5 years,

(b) the total amount received by the Press Institute of India on account of consultants sent by the International Press Institute during the above period, and

(c) the total number of students chosen by the Institute for fellowships and scholarships abroad from year to year so far and the manner in which the travelling and other expenses were met?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a)

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to (c). The Press Institute of India was set up by the Indian newspapers in collaboration with the International Press Institute, Zurich. It is an independent private organisation and Government of India do not exercise any control over them. However, on an enquiry they were good enough to furnish information which is as under:—

Year	Total amount of cash grants received from	
	International Press Institute	Asia Foundation
	Rs.	Rs.
1963	18,795'00	37,000'00
1964	5,272'00	37,143'09
1965	5,000'00	69,564'00
1966	..	30,000'00
1967
TOTAL	29,067'00	193,707'09

According to the Press Institute of India, they did not receive anything from the International Press Institute on account of consultants sent by the IPI during the above period and that thirty-five students and fellows were chosen by the Press Institute of India through expert committees to go abroad under four schemes. The Press Institute did not bear any expenditure in connection with travelling, and other expenses. It was met either by the students themselves or by the Institutes selecting them.

Smuggling of Arms from Pakistan

6529. Shri Yajna Datt Sharma:
Shri D. Amat:
Shri Marandi:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that arms bearing Pakistani markings were recently smuggled into Nagaland and

are being used by the underground Nagas; and

(b) if so, the steps taken in this matter?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b) Most of the arms recovered from the Naga Underground dead or alive, bear no markings or the markings are effectively erased. The Government are however, aware that Underground Nagas are receiving arms, ammunition and other assistance from Pakistan and are taking suitable measures within the limits of resources in men and money to prevent such smuggling of arms.

Visit of Special Representative of North Korean Prime Minister

6530. Shri Vasudevan Nair:
Shri P. C. Adiohan
Shri C. Janardhanan

Will the Minister of External Affairs be pleased to state

(a) whether a special representative of the North Korean Prime Minister visited India recently and had talks with the Prime Minister and other Ministers and

(b) if so, the major issues discussed?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) Yes, Sir

(b) There was a general discussion of the international situation in the course of which the Special Envoy of the North Korean Prime Minister explained his Government's stand on the question of Korean reunification. The Prime Minister and the other Ministers whom the Special Envoy met explained to him India's stand on various international issues. Both sides expressed during these talks the desire for further developing economic and cultural relations between the two countries.

Cooks and Water Carriers in Defence Establishments

6531. Shri Vasudevan Nair: Will the Minister of Defence be pleased to state

(a) whether it is a fact that cooks and water carriers in the Defence Establishments are denied the right of association,

(b) if so, the reasons therefor,

(c) whether it is also a fact that the unenrolled non-combatants do not enjoy the benefits enjoyed by the combatants and enrolled non-combatants, and

(d) if so, the reasons therefor?

The Minister of State in the Ministry of Defence (Shri B. R. Bhaga.):

(a) and (b) The Cooks and Water Carriers employed in the Defence Establishments under the control of Army Headquarters are subject to the Army Act. The posts of Water Carriers have, however, been abolished. Rule 19 of the rules prescribed under the Army Act lays down that no person subject to the Army Act shall, without the express sanction of the Central Government be a member of, or be associated in any way with any trade union or labour union or any class of trade or labour unions. The restriction in this rule has been applied to the cooks and water carriers, among other Non-Combatants (Un-enrolled) in the interests of discipline and efficiency of the Army and for reasons of security, as these Non-Combatants (Un-enrolled) come in contact with, and cater to the needs of Combatant personnel, who are themselves subject to the same restriction.

(c) and (d) The Non-Combatants (Un-enrolled) form a distinct category of civilians in the Army. They are locally recruited, have no field service liability, and their functions, duties and responsibilities are not identical with those of Combatants and Non-Combatants (Enrolled). The